

16.04.2008.

OA No. 482/2005 with MA 67/2008

Mr. P.N. Jatti, Counsel for applicant.

Mr. V.S. Gurjar, Counsel for respondents.

MA No. 67/2008

This MA has been moved by the respondents for taking the documents on record whereby the applicant has been granted ACP w.e.f. 17.01.2008 pursuant to order dated 04.02.2008 (Annexure MA/1).

In view of the averments made in the MA, the MA is allowed. The order dated 04.02.2008 (Annexure MA/1) annexed with this MA shall form part of the main OA.

OA No. 482/2005

Learned counsel for the applicant submits that he wants to withdraw this OA at this stage with liberty reserved to him to file substantive OA for the same cause of action.

In view of the submission made by the learned counsel for the applicant, the applicant is permitted to withdraw this OA with liberty reserved to him to file substantive OA for the same cause of action.

Accordingly, the OA is disposed of as having been withdrawn.
No costs.

(J.P. SHUKLA)
MEMBER (A)

(M.L. CHAUHAN)
MEMBER (J)

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